

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 5657
TO BE ANSWERED ON 02.04.2018**

CONTRACT WORKERS

†5657. SHRI RAJU SHETTY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of contract workers employed in various departments and Ministries of Central Government, Public Sector Undertakings and other Government aided bodies of the country at present;**
- (b) the details of the minimal wages being paid to these contract workers, category-wise;**
- (c) whether there is a vast difference between the wages of these contract workers and permanent workers and if so, the details thereof and reasons therefor;**
- (d) whether the Government proposes to regularize these contract workers under the Contract Labour (Regulation and Abolition) Act, 1970; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) The number of contract labourers engaged on the basis of license issued under Contract Labour (Regulation & Abolition) Act, 1970 in the Central Sphere for last 3 years is given as below :-

Year	No. of Contract Labour
2015-16	2092673
2016-17	2438706
2017-18 Upto September, 2017	2061136

Contd..2/-

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(b) & (c): Under the Minimum Wages Act, 1948, both the State and Central Government are appropriate Government to fix, review, revise and implement the minimum wages under their respective jurisdiction. The minimum wages fixed for Central Sphere are applicable to the scheduled employments in the establishments under the authority of Central Government, railway administrations, mines, oil-fields, major port or any corporation establishment by a Central Act. Employments other than the scheduled employments for Central Sphere come under the purview of State Government. No separate wages are fixed for contract employees. The wages fixed for the scheduled employments are equally applicable to the organised as well as the unorganised sector.

(d) & (e): There is no provision as such for regularization of the services of the contract labourers under the Contract Labour (Regulation & Abolition) Act, 1970.
